

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
(DIVYANGJAN)

RAJYA SABHA

UNSTARRED QUESTION NO-2848

ANSWERED ON 12.08.2026

Accessibility compliance under the Accessible India Campaign

2848: Shri Surendra Singh Nagar:

Will the Minister of Social Justice and Empowerment be pleased to state:

(a): whether the Ministry has conducted any assessment of accessibility compliance of Government buildings, public transport facilities and Government websites under the Rights of Persons with Disabilities Act, 2016 and the Accessible India Campaign; and

(b): if so, the percentage of Government buildings, public transport facilities and Government websites found in compliance with the prescribed accessibility standards, as per the latest assessment?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI B L VERMA)

(a) to (b) : The Accessible India Campaign (Sugamya Bharat Abhiyan; AIC) was launched on 03 December 2015 as a nationwide flagship initiative to enhance accessibility for Divyangjans across three verticals, namely the built environment, transport, and the Information and Communication ecosystem. With effect from 31 March 2024, the Accessible India Campaign (AIC) has been subsumed under the “Scheme for Creation of Barrier Free Environment (CBFE), a sub-component of SIPDA. CBFE, being demand-driven scheme, are dependent upon the receipt of compliant proposals from the State/UT Governments, in accordance with the extant scheme guidelines.

Under CBFE/AIC scheme, Department has disbursed funds to the tune of ₹608 crore to State Governments and Union Territories for the retrofitting of 753 States/UTs Government buildings. CPWD has also successfully retrofitted 1,100 Central Government buildings in 168 cities across 628 divisions, achieving varying compliance rates from 48% (lowered reception counters) to 80% (entry ramps with handrails).

Further, ‘Works, lands and buildings vested in or in the possession of the State’ is a State subject, and as per Sections 41, 44 and 45 of The Rights Of Persons with Disabilities Act, 2016, the appropriate government is responsible to take steps to ensure accessible built infrastructure, transport systems and accessible ICT for PwDs. The data regarding assessment of accessibility compliance of Government buildings, public transport facilities and Government websites is not being maintained centrally.
